

**MOTION FOR ELECTION TO THE COURT OF THE UNIVERSITY OF DELHI**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I move the following Motion:—

“That in pursuance of item (xix) of clause (1) of Statute 2 of the Statutes of the University of Delhi, read with Section 43 of the Delhi University Act, 1922 (No. 8 of 1922), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Court of the University of Delhi in the vacancy caused by the retirement of Shri Ravi Shankar Prasad from the membership of Rajya Sabha on 2nd April, 2012.”

*The question was put and the motion was adopted.*

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**MOTION FOR ELECTION TO THE RUBBER BOARD**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I move the following Motion:—

“That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947 (24 of 1947) read with sub-rule (2) of Rule 4 of the Rubber Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Rubber Board in the vacancy caused by the retirement of Prof. P.J. Kurien from the membership of Rajya Sabha on the 1st July, 2012.”

*The question was put and the motion was adopted.*

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**MATTER RAISED WITH PERMISSION**

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, matters raised with the permission of the Chair. (*Interruptions*) Zero Hour submissions. (*Interruptions*). First is Km. Mayawati. (*Interruptions*) After Zero Hour, I will allow. (*Interruptions*) Mr. Baishya, after Zero Hour, I will allow. (*Interruptions*).

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, अमरीका में सिखों वाला मामला है...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I will allow you later.